

white-collared people, that is, the lower middle class people among the ministerial staff, whose plight is no better than that of the working classes?

Shri Abid Ali: That is not the intention at present.

Shri B. S. Murthy: May I know the reasons for the delay in the constitution of the wage boards?

Shri Abid Ali: As I have stated, the wage boards will be constituted.

Shri B. S. Murthy: May I know the reasons for the delay?

Shri Abid Ali: There is no delay.

Shri K. N. Pande: May I know how much time Government will take to finalise the constitution and functions of that board?

Shri Abid Ali: This will be announced before the next crushing season.

Shri Ranga: Up to what limits of salary is a wage considered to be a wage and a toiler considered to be a wage-earner? Is it not a fact that quite a large number of white-shirt employees also come within that wage structure?

The Minister of Labour and Employment and Planning (Shri Nanda): Certainly, it is so. But what was the point in the hon. Member's question?

Mr. Speaker: By his argument, the hon. Member wants to convince the Minister that these persons also must be brought under the category of labour.

Shri Nanda: When the consumer price index has been compiled, it will certainly apply to all those persons who come within a certain range of remuneration.

Shri T. B. Vittal Rao: For what other industries will wage boards be constituted during this year?

Shri Abid Ali: For the other industries, we have not yet taken any decision.

Nahan Foundry Ltd.

***631. Shri Jhulan Sinha:** Will the Minister of Commerce and Industry be pleased to state whether the labour trouble in the Nahan Foundry Ltd. has subsided and the factory has since been working satisfactorily and at its full capacity?

The Minister of Industry (Shri Manubhai Shah): Yes, Sir.

Shri Jhulan Sinha: May I know the figures of production of last year as compared with that in the previous year?

Shri Manubhai Shah: The production has been steadily rising from 1,092 tons in 1954-55 to 1814 tons during last year.

Shri Heda: An agreement was signed between the trade union leaders and the management more than a year and a half ago. May I know whether during the recent visit by the Minister to Nahan, the representatives of the workers represented to him that that agreement had still not been implemented, and if so, what steps are being taken to implement the same?

Shri Manubhai Shah: When I went there, actually they showed extreme satisfaction. As the hon. Member already knows, a very few minor matters are pending perhaps; they will also be satisfactorily settled.

Compensation to Displaced Persons

***632. Shri S. M. Banerjee:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether any distinction exists in the payment of compensation among the displaced persons from urban and rural areas of West Pakistan; and

(b) if so, the nature of it?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). Compensation is paid to the urban and rural claimants in accordance with the Displaced Persons (Compensation and